

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 379/TD/2023

- Subject : Petition under Section 14 and 15 of the Electricity Act, 2003 read with Regulation 6 of the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for grant of trading licence and other related matters Regulation, 2020 for grant of Inter- State Trading Licence.
- Date of Hearing : **3.1.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Serentica Renewables India 2 Private Limited.
- Parties Present : Shri Gaurav Dudeja, Advocate for the Petitioner
Shri Dhruval Singh, Advocate for the Petitioner

Record of Proceedings

Learned counsel for the Petitioner submitted that the present petition has been filed for the grant of a Category V trading license under the Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Trading Licence and other Related Matters) Regulations, 2020 and amendments thereof ("Trading Licence Regulations, 2020"). The learned counsel further submitted that the Petitioner fulfils all the requirements for the grant of a Category V trading licence as prescribed under the Trading Licence Regulations, 2020.

2. Considering the submission made by the learned counsel for the Petitioner and the various information/details made available along with the Petition, the Commission directed the Petitioner to furnish the following details/clarification, on affidavit, within three weeks:

- (a) Confirmation to the effect that the professional(s) are full time professionals of the Petitioner company, in terms of Regulation 3(2) of the Trading Licence Regulations, 2020; and
 - (b) An undertaking to the effect that it will not carry out the transmission business without surrendering the trading licence, if granted by the Commission.
3. The Petition will be listed for hearing on **7.2.2024**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)